

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-542/2016
in OA-1706/2015**

New Delhi this the 01st day of March, 2017

**Hon'ble Sh. Shekhar Agarwal, Member (A)
Hon'ble Mr. Raj Vir Sharma, Member (J)**

T.M. Sampath,
s/o Late Sh. Munisamy Mudaliar,
aged about 61 years,
R/o H.No. 34, First Block, Third Main Road,
Banashankari Third Stage,
Bangalore-560085.

Petitioner

(applicant in person)

Versus

1. Sh. Shashi Shekhar,
Secretary,
Ministry of Water Resources, River Department
& Ganga Rejuvenation,
Shram Shakti Bhawan,
Rafi Marg, New Delhi.
2. Sh. S.M. Husain,
Director General
National Water Development Agency,
18-20 Community Centre, Saket,
New Delhi-110017.
3. Sh. R.K. Jain,
Chief Engineer & Reviewing Officer,
National Water Development Agency,
18-20 Community Centre, Saket,
New Delhi-110017.
4. Sh. R.K. Kharbanda,
Deputy Director & Reporting Officer
National Water Development Agency,
18-20 Community Centre, Saket,
New Delhi-110017.

Respondents

(by Sh. R.N. Singh)

ORDER (ORAL)**Hon'ble Sh. Shekhar Agarwal, Member (A)**

This CP has been filed for alleged non compliance of our order dated 27.07.2016 as modified by Hon'ble High Court of Delhi vide order dated 07.09.2016 in Writ Petition No. 7519/2016, the relevant part of the Tribunal's order reads as follows:

"8. I, therefore, allow this OA and hold that APAR of the applicant for the period 26.08.2011 to 16.01.2012 has become honest in the eyes of law and has to be ignored for all purposes. As far as, APAR for the year 01.04.2012 to 31.03.2013 is concerned, the remarks of the Reviewing Officer deserve to be expunged. Ordered accordingly. This benefit may be given to the applicant within a period of sixty days from the date of receipt of a certified copy of this order. There shall be no order as to cost."

The relevant part of Hon'ble High Court's order reads as follows:

" 9. Having regard to the submissions made, the order dated 10.08.2016 passed in OA is modified and the order dated 27.7.2016 passed in OA is modified to the extent that respondents no. 3 and 4 shall pay costs of Rs. 15,000/- to the petitioner."

2. It was agreed upon by the parties that all other benefits except payment of cost of Rs. 15,000/- have already been granted to the applicant. This CP was kept pending for payment of cost of Rs. 15,000/- . Today when this matter was taken up, learned counsel for the respondents submitted that vide Cash/Bank Voucher No. 101 dated 26.10.2016, Rs. 15,000/- has already been paid to the petitioner. The petitioner admitted that this amount has been received by him. He however submitted that in terms of order of Hon'ble High Court of Delhi, this cost should not have been paid by the department but by respondent nos. 3 and 4.

3. We have considered the aforesaid submissions. In our opinion our order has been complied with and there is no contempt persisting in this CP. Accordingly, this CP is closed. Notices issued to the alleged contemnors are discharged.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/